

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 282 OF 2017 &  
IA NOS. 734 OF 2017 and IA NO. 485 OF 2018**

**Dated: 1<sup>st</sup> August, 2018**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Jaiprakash Power Ventures Limited ..... Appellant(s)  
Versus  
Madhya Pradesh Electricity Regulatory Commission & .... Respondent(s)  
Ors.**

Counsel for the Appellant(s) : Mr. Venkatesh  
Ms. Nishtha Kumar  
Mr. Vikas Maini  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Ms. Mandakini Ghosh  
Ms. Aradhna Tandon for R.1  
  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan for R.2  
  
Mr. Aashish Anand Bernard  
Mr. Paramhans for  
Mr. R.A. Sharma (Rep.) R.4

**ORDER**

**IA NO. 984 OF 2018**

***(Appln. for condonation of delay in filing written submission)***

In this application, the applicant/respondent has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing written submission. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing written submissions is condoned and written submission is taken on record. Application is disposed of.

**APPEAL No. 282 of 2017**

Learned counsel for the appellant seeks a week's time to file rejoinder. He may file the same on or before 08.08.2018 after serving copy on the other side.

As agreed by learned counsel for the parties, list the matter for hearing on **09.08.2018**.

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I. J. Kapoor)**  
**Technical Member**